

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 157/TT/2017

Subject : Determination of transmission tariff from COD to 31.3.2019 for the assets under "Sub-Station Works associated with Hyderabad (Maheshwaram) Pooling Station" in Southern Region

Date of Hearing : **20.3.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : TANGEDCO and 17 Others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that the LILO of Hyderabad-Kurnool 400 kV S/C line at Maheshwaram Pooling Station along with associated bays and Establishment of 765/400 kV GIS Pooling Station at Hyderabad (Maheshwaram) with 2X1500 MVA 765/400 kV Transformers and 2 Nos. 240 MVAR 765 kV alongwith associated bays at Maheshwaram pooling stations are scheduled to be put under commercial operation on 24.3.2018. At the time of filing the petition they were anticipated to be put into commercial operation on 1.7.2017. However, Hyderabad-Kurnool 400 kV S/C line at Maheshwaram Pooling Station along with associated bays and Establishment of 765/400 kV GIS Pooling Station at Hyderabad (Maheshwaram) with 1X1500 MVA 765/400 kV Transformers and 2 Nos. 240 MVAR Bus Reactor 765 kV alongwith associated bays at Maheshwaram Pooling Stations was put into commercial operation on 31.8.2017 and the 400 kV Maheshwaram-Hyderabad S/C line alongwith associated bays and 1X1500 MVA 765/400 kV ICT-II alongwith associated bays at Maheshwaram Pooling Station was put into commercial operation on 6.9.2017. He submitted that the COD letters and the RLDC certificates have been filed. He further requested to grant additional RoE of 0.5% and the RPC certificate regarding the date of COD will be submitted.

2. The learned counsel for TANGEDCO submitted as under:-



- (a) The break-up of the project cost as furnished by the petitioner in Form-5 exhibits that estimates are vague and there is huge variation between the approved cost and the actual cost.
- (b) The petitioner has failed to assess the quantum of work to be executed and follow the standard cost estimation procedure as the rates adopted are different from the rates given in Petition No. 156/TT/2017.
- (c) Statement under Form-5 submitted by the petitioner exhibits only the FR cost and actual cost, but the cost variation from FR to award cost is not disclosed or is not on record.
- (d) The petitioner has not submitted any documentary proof with regard to the additional capital expenditure attributed to "Balance and Retention payment" for more than two years.

3. After hearing the parties, the Commission directed the petitioner to submit the following information, on affidavit, with a copy to the respondents by 16.4.2018:-

- (a) Form-4A and Form 5 'Statement of Capital Cost' as per books of accounts for the asset along with flow of capital liabilities in gross block for both Asset 1A and 1B;
- (b) Form-5 "Element-wise break-up of Project/Asset/Element cost for Transmission System or Communication System" and Form 5B "Details of element wise cost of the project" for both Asset 1A and 1B;
- (c) Reconcile these amount with the amount of liabilities mentioned in form-4A and 5 for both Asset 1A and 1B;
- (d) Clarification as to whether whole amount of IEDC have been discharged upto COD, if not, provide discharge details thereof for both Asset 1A and 1B;
- (e) Year-wise capitalization and discharge details of initial spares for both Asset 1A and 1B.

4. The Commission directed the petitioner to file its response to the issues raised by TANGEDCO with an advance copy to the all the respondents by 16.4.2018 and the respondents to file their reply by 7.5.2018 and the petitioner to file rejoinder, if any, by 14.5.2018. The Commission also directed the parties to submit the information within the time specified and if no information is received, the petition will be disposed on the basis of the information on record.

5. Subject to the above, Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

